

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat  
Srinagar/Jammu

\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO: - 3690 – JK (LD) of 2025**

**DATED: - 01 – 04 – 2025**

Sanction is hereby accorded to the appointment of Ms. Aparna Sharma, Block Development Officer, Hqr Directorate of Rural Development Jammu as Officer In-charge Litigation (OIC) in OA No. 1428/2024 titled Raghav Suri Vs UT of J&K and others before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**


Secretary to Government

Dated: - 01.04.2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Secretary to Government, Department of Rural Development & Panchayati Raj, J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
01.04.2025  
**(Binny Kumar)**  
Assistant Legal Remembrancer